

ASSAM ACT XV OF 1949

THE ASSAM ASSESSMENT OF REVENUE FREE WASTE LAND GRANTS (AMENDMENT) ACT, 1949.

(Passed by the Assembly)

**(Received the assent of the Governor on the
28th September, 1949.)**

[Published in the *Assam Gazette* of the 5th October, 1949.]

*An Act further to amend the Assam Assessment of Revenue Free
Waste Land Grants Act, 1948.*

Preamble.

WHEREAS it is expedient further to amend the Assam Assessment of Revenue Free Waste Land Grants Act, 1948 hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam Act
XXIV of
1948.

It is hereby enacted as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Assessment of Revenue Free Waste Land Grants (Amendment) Act, 1949.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have had effect as from the 1st day of April, 1948.

Amendment
of section 3,
Assam Act
XXIV of
1948.

2. In section 3 of the principal Act, in the 5th line the word "or" occurring between the word "Land" and the word "Grant" shall be deleted.

Price 1 anna or 1 d.